विवरण-2

उन सविधाओं / सहायता के ब्यौरे जो केन्द्र सरकार द्वारा स्वतंत्रता सेनानी पेशन पाने बालों तथा उनकी मत्य के बाद उनके परिवार के सदस्यों/आश्रितों को प्रदान की जाती है

- 1. स्वतंत्रता सेनानियों और उनकी विधवाओं / परिचर को आजीवन मुफत रेलवे पास (प्रथम श्रेणी/ए॰सी॰-II टायर) की सविधा ।
- 2. केन्द्र सरकार के सभी अस्पतालों और सार्वजनिक क्षेत्र के उपक्रमों द्वारा चलाए जा रहे अस्पतालों में भी मुफत चिकित्सा सविधा। स्वतंत्रता सेनानियों और उनके आश्रितों को भी सी॰जी॰एच॰एस॰ सविधाएं प्रदान की गई है।
- 3. यदि राष्ट्रीय हित में या अन्तर्राष्ट्रीय दायित्वों को पूर करने के लिए यह आवश्यक समझा जाता है तो खतंत्रता सेनानियों को दिल्ली में आवासीय निवास की सविधा। खतंत्रता सेनानियों की विधवाओं को आबंटिती व्यक्ति की मृत्यु के पश्चात् केवल छः माइ की अवधि के लिए सरकारी आवास रखने की अनुमति दी जाएगी।
- 4. ऐसे स्वतंत्रता सेनानियों के लिए. जिनकी देखभाल करने वाला कोई नहीं है. बाबा खडगसिंह मार्ग, नई दिल्ली में स्थापित "फ्रीडम फाइटर होम" में स्थान।
- सेनानियों / उनकी खतंत्रता विधवाओं को, यदि संभव हो, संस्थापन के बिना और किराए का केवल आधे का भगतान करने पर टेलीफोन कनेक्शन की सविधा ।
- खतंत्रता सेनानियों की पुत्री/पुत्रियों के विवाह के अवसर पर गृह मंत्री के विवेकानदान से वित्तीय सहायता।

Central Teams for States

2346. SHRI N.R. DASARI: SHRI J. CHITHARANJAN:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that central teams were sent to Bihar, West Bengal and Tamil Nadu to assess the law and order situation in these States:
- (b) if so, the details and findings thereof:
- (c) whether the Chief Ministers of these States have objected to this discriminatory action on the part of Government: and
- (d) if so, the details and Government's reaction thereto?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a)

- (b) The reports of these teams have been received and these relate to prevailing law & order situation in these States and steps taken by them to instil confidence among the people.
- (c) and (d) Reservations have been expressed by some political leaders about the constitutionality of sending Central teams to the States.

Article 355 of the Constitution of India casts a duty on the Union to protect every State not only against external aggression but also internal disturbance and to ensure that the Government of every State is carried on in accordance with the provisions of the Constitution. In the discharge of this duty, the Central Government is expected to keep itself posted with respect to goings on in all States. Visits of Central officials to the States are part of this process. The Central and State Government have all along been interacting on issues relating to law and order

Recovery of Explosives in Tamil Nadu

2347. SHRI N. THALAVAI SUNDARAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of the increasing number of cases of recovery of chemical weapons, explosives and other such materials in Tamil Nadu:

A Lagran Committee Committee